

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

CAA-07/ND/2018

In the matter of

Mahabir Benefication (P) Ltd  
With Aryan Ispat and Power (P) Ltd

..

PETITIONER

SECTION :

Under Section 230-232

Order delivered on 23.1.2018

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

For the Petitioner /applicant : Mr. Pramod Kumar Sachdeva,  
Advocate  
Mr. Sahil, Gupta, Advocate

For the Respondent/Corporate Debtor :

For the Intervener :

ORDER

Learned Counsel for the petitioner is present. From the records, it is seen that vide Order dated 14.12.2017 passed by this Tribunal in 1<sup>st</sup> Motion wherein specific directions were issued while dispensing with meetings that the petition should be filed within 7 days. From the endorsement made by the Registry, it is evident that the petition has been filed on 28.12.2017 and there is a delay. Ld. Counsel for the petitioner represents that by oversight an Application for condonation of delay has not been filed and the same will be filed and for this purpose, seeks some time to file an Application for condonation of delay .

Let the matter be listed as and when the necessary Application is filed for condonation of delay

*-Sd-*

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
23.1.2018